

- (ii) Notification G.S.R. No. 425, dated the 1st April, 1961.

(iii) Notification G.S.R. No. 426, dated the 1st April, 1961. [Placed in Library. See No. LT-2831/61 for (ii) and (iii).]

- (iv) Notification G.S.R. No. 483, dated the 8th April, 1961.

(v) Notification G.S.R. No. 484, dated the 8th April, 1961. [Placed in Library. See No. LT-2873/61 for (iv) and (v).]

#### **I. THE CENTRAL EXCISE (FOURTH AMENDMENT) RULES, 1961**

#### **II. THE CENTRAL EXCISE (FIFTH AMENDMENT) RULES, 1961**

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sect'on 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue): —

- (i) Notification G.S.R. No. 449, dated the 1st April, 1961, publishing the Central Excise (Fourth Amendment) Rules, 1961. [Placed in Library. See No. LT-2833/61.]
- (ii) Notification G.S.R. No. 486, dated the 8th April, 1961, publishing the Central Excise (Fifth Amendment) Rules, 1961. [Placed in Library. See No. LT-2874/61.]

#### **THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) (FIRST AMENDMENT) RULES, 1961**

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the

121 R.S.—4.

" ' j

Finance (Department of Revenue) Notification G.S.R. No. 478, dated the 8th April, 1961, publishing the Medicinal and Toilet Preparations (Excise Duties) (First Amendment) Rules, 1961. [Placed in Library. See No. LT-2871/6L.]

#### **AMENDMENT IN THE GENERAL REGULATIONS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA**

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Industrial Finance Corporation of India Notification No. 1/61, dated the 31st January, 1961, publishing an amendment in the General Regulations of the said Corporation. [Placed in Library. See No. LT-2856/61.]

#### **THE DELHI HINDU MARRIAGE REGISTRATION RULES, 1956 AND AN AMENDMENT THEREIN**

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955, a copy each of the following Notifications issued by the Chief Commissioner, Delhi: —

- (i) Notification No. F.22(5)/55-LSG., dated the 20th September, 1956, publishing the Delhi Hindu Marriage Registration Rules, 1956.
- (ii) Notification No. F.20(5)/60-Judl. dated the 28th February, 1961, publishing an amendment in the Delhi Hindu Marriage Registration Rules, 1956. [Placed in Library. See No. LT-2857/61 for (i) and (ii).]

#### **THE LIFE INSURANCE CORPORATION (AMENDMENT) RULES, 1961**

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : Sir, I beg to lay on the Table, under sub-section (3) of section 48 of the Life Insurance